

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/2010**

**Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**DATE OF ORDER: 1.12.2010**

**In the matter of**

Corrigendum to the order dated 3.11.2010 in Petition No. 10/2010 regarding amendment in Transmission Licence No.2/Transmission/CERC issued on 16.5.2007 to Torrent Power Grid Limited.

**And**

**In the matter of**

Torrent Power Grid Limited, Ahmedabad

..... **Applicant**

**Vs**

1. Torrent Power Limited, Ahmedabad
2. Power Grid Corporation of India Ltd., New Delhi
3. Western Regional Power Committee, Mumbai
4. PTC India Ltd., New Delhi
5. M. P. Power Trading Company Ltd., Jabalpur
6. Gujarat Urja Vikas Nigam Limited., Vadodara
7. Maharashtra State Electricity Distribution Co. Ltd. Mumbai
8. Electricity Department, Govt. of Goa, Goa
9. Electricity Department, Administration of Daman and Diu, Daman
10. Electricity Department, Administration of Dadra and Nagar Haveli
11. Chhattisgarh State Power Transmission Co. Ltd., Raipur

..... **Respondents**



### Corrigendum

Para 15 and 16 of the order dated 3.11.2010 shall be substituted as under:

"15. We have examined the matter in detail. The applicant has fulfilled the requirements of the transmission licence regulations for issue of amendment to the Transmission Licence No.2/Transmission/CERC issued on 16.5.2007. The applicant has published a public notice of the proposed amendment to the licence in terms of Section 18 (2)(a) of the Act and Regulation 19 (3) of the transmission licence regulations. In response to the public notice, no objections/suggestions have been received from the general public. The CTU under section 15(4) has recommended the proposed amendment to the transmission licence to incorporate the revised scope of work. Central Electricity Authority has also conveyed its concurrence to the revised scope of work of the transmission system. Considering all the materials on record, we are of the view that it is in the public interest to approve amendment to the transmission licence granted to the applicant for incorporation of the revised scope of work of the transmission system proposed by the applicant and concurred by the CTU as per the details extracted in para 13 of this order. In exercise of the our power under Section 18 (1) of the Act and Regulation 19 (1) of the transmission licence regulations, we approve the amendment to the transmission licence



and direct that the revised scope of work as approved by us shall be incorporated in the transmission licence granted to the applicant vide Licence No.2/Transmission/CERC issued on 16.5.2007.

16. The petition is disposed of in terms of the above. The copies of the order along with the order dated 3.11.2010 shall be endorsed to the Ministry of Power, Central Electricity Authority and CTU."

Sd/-  
**(M.Deena Dayalan)**  
Member

Sd/-  
**(V.S.Verma)**  
Member

Sd/-  
**(S.Jayaraman)**  
Member

Sd/-  
**(Dr. Pramod Deo)**  
Chairperson

